

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD.

Allahabad this the 28th day of March 2001.

Original Application no. 313 of 2001.

Hon'ble Mr. S.K.I. Naqvi, Member-J

Hon'ble Maj Gen KK Srivastava, Member-A

Kripa Shankar Rai,

S/o late K.N. Rai,

R/o vill. Mahawa, Post Tisaura,

Police Station Jamania, Ghazipur.

... Applicant

C/A Sri A. Rai

Versus

1. The Union of India through Chief Commissioner,  
Central Excise, Chief Commissioner,  
KANPUR, UP.
2. Pay and Accounts Officer,  
Central Excise,  
Allahabad.
3. Assistant Commissioner,  
Central Excise,  
Allahabad.
4. Deputy Commissioner,  
Central Excise Division,  
Varanasi.
5. Collector, Central Excise,  
Allahabad.
6. Treasury Officer,  
Ghazipur.

... Respondents

C/Rs Sri M. Kumar

...2/-

// 2 //

O R D E R (Oral)

Hon'ble Mr. S.K.I. Naqvi, Member-J.

Sri M. K. Sharma proxy to Sri A. Rai for the standing applicant. Shri Manoj Kumar, learned/counsel for the respondents establishment, takes notice of the matter under direction of the Court. Heard at admission stage.

2. As per applicant's case, he retired on superannuation w.e.f. afternoon on 31.07.1999, but inspite of his having completed all the formalities, as required at his end, his pensionary benefits have not been paid for which he preferred representation dated 18.02.2000 followed by another representation dated 5.4.2000. The applicant <sup>has</sup> also sought for direction to the respondents to pay the amount of Rs. 18,443/- which has been recovered from him and also for a direction to pay the increment for the period 02.01.73 to 01.01.83. On relief no. 2 and 3 the learned counsel for the respondents raised objection on the ground of limitation to which the learned counsel for the applicant shed down these prayers and pressed for direction regarding payment of retiral benefits.

3. With the above position in view the controversy comes in very narrow campus and the OA is decided in limine with the following direction :-

The respondents are directed to settle the

...3/-  
Jan

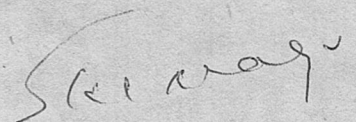
// 3 //

pensionary benefits of the applicant within four months from the date of communication of this order with interest @ 12% p.a. from the date of entitlement and in case the payment is not made within stipulated period the interest shall rise to 24% p.a. till the date of payment.

4. Copy of this order as well as copy of the petition be provided to Sri Manoj Kumar.



Member-A



Member-J

/pc/